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ITEM NO.52

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8985/2013

(From the judgement and order dated 17/08/2011 in WB No.32456/1994 of
the HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIVERSITY

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and permission to file
additional documents)

WITH SLP(C) NO. 8937 of 2013

(With appln. for exemption from filing O.T. and office report())

SLP(C) NO. 8986 of 2013

(With office report)

Date: 13/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Ms. Naghma Imtiaz, Adv.

for M/s. Equity Lex Associates

For Respondent(s)

Mr. Pawan Shri Agarwal, Adv.

Mr. Upendra Mishra, Adv.

for Mr. Vinay Garg, Adv.

Mr. Praveen Jain, Adv.

Mr. Rajinder Mathur, Adv.

UPON hearing counsel the Court made the following

O R D E R

As prayed, put up on a non-miscellaneous day after four
weeks.

|(N.S.K. Kamesh)

| |(Renuka Sadana)

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|Court Master

| |Court Master

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